

(c) whether pilferage of sand and stones is on the increase and the beautiful garden around the "Chatra" is no longer there; and

(d) the measures proposed by Government to protect this Memorial?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): (a) No, Sir.

(b) Long ago two kiosks at the corners of the compound wall had collapsed and a portion of the top of the wall on the west damaged. But there is no record available to show as to when exactly the damage took place.

(c) No, Sir, and no garden was ever maintained by the Survey there.

(d) The monument is already protected. Necessary repairs can be carried out after the owner, Nathadwara estate, has entered into an agreement with Government, subject to availability of funds.

FORMATION OF ALL INDIA SERVICE FOR DOCTORS

3224. SHRI SHRI CHAND GOYAL : SHRI TUKARAM GAVIT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are considering the formation of an All-India Service of Doctors; and

(b) if so, the progress made so far in this behalf?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) Rules and Regulations for regulating recruitment, cadre management and conditions of service of the members of the proposed Indian Medical & Health Service have been drafted in consultation with the State Governments. The Recruitment and Cadre Rules/Regulations are in the process of finalisation in consultation with the Public Service Commission.

INDUSTRIAL SECURITY FORCE

3225. SHRI RAM SWARUP VIDYARTHII : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government

have decided to organise an Industrial Security Force for key industrial towns throughout the country; and

(b) if so, the action taken by Government, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Government of India propose to raise a force for the better protection and security of certain industrial undertakings. A Bill called "The Central Industrial Security Force Bill, 1968" to provide for the constitution and regulation of the Force was passed by the Rajya Sabha on the 13th May, 1968. It is now pending consideration of the Lok Sabha.

NEW DELHI MUNICIPAL COMMITTEE

3226. SHRI RAM SWARUP VIDYARTHII : SHRI CHENGALRAYA NAIDU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the matters relating to the appointment of members and president of the New Delhi Municipal Committee fixation of the numbers of members and their term of office have been declared as a reserved subject through a notification of the Central Government debarring the Metropolitan Council and the Executive Council from discussing them;

(b) if so, the reasons therefor;

(c) whether Government had consulted the Metropolitan Council and the Delhi Administration before issuing the notification; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The proviso to Section 27(1) of the Delhi Administration Act, which has been enacted by Parliament, states that "every decision taken by a member of the Executive Council or by the Executive Council in relation to any matter concerning New Delhi shall be subject to the concurrence of the Administrator, and nothing in this sub-section shall be construed as preventing